

National Company Law Tribunal

Allahabad Bench

CP No. 57/ALD/2017
CA No. 6/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017

NAME OF THE COMPANY: *Jubilant Securities Pvt. Ltd.*

SECTION OF THE COMPANIES ACT: U/S *230/232 of the Companies Act, 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	
	<u>Signature</u>			
<u>1.</u>	<i>Rahul Agarwal</i>	<i>Advocate</i>	<i>Petitioner</i>	<i>Rahul Agarwal</i>
<u>2.</u>	<i>M.K. Bagri</i>	<i>OL</i>		<i>[Signature]</i>

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Sri Rahul Agarwal, Advocate for the petitioner. Sri M.K. Bagri, OL representing the Central Govt. The Tribunal received a communication dated 4th August, 2017 from the RBI along with Annexures.

A copy thereof be provided to the petitioner counsel as well as to the Central Govt. through OL.

Sri Rahul Agarwal, learned petitioner counsel points out that RBI did not specifically mention upto which time & date, would be able to offer its comments. Therefore, there is need that some time frame to be fixed by this court in order to ensure expeditious disposal of the present company application.

In view of this, the RBI (NBFBD) is advised to complete its exercise at the earliest preferably within three weeks from the date of receipt of copy of this order and to furnish its report /comments in respect of the proposed company scheme.

The petitioner counsel informs that entire set of the company petition including annexures have already been sent to the RBI, and

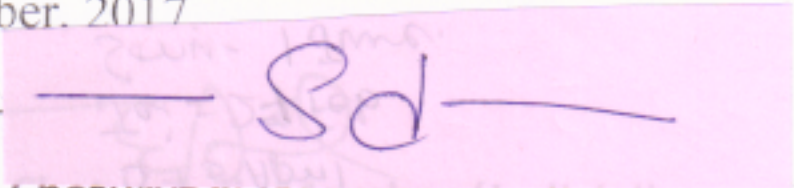
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receipt of the same has also been acknowledged by the former through its communication dated 28.4.2017/ 28.6.2017.

The Registry of this Tribunal is directed to communicate a copy of this order to the R.B.I.

The matter be listed on 18th September, 2017

Date: 17.08.2017


Shri H.P. Chaturvedi (Member (Judicial))